Annexure-4

Name of Corporate Debtor: Nila Logistics LLP. Date of Commencement of Liquidation : 01.09.2026: List of Creditors as on: 01.11.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent	Amount of any Mutual dues, that	Amount of claim not	Amount of claim under	Remarks, if any
		Date of	Amount	Amount of	Nature of claim	Amount covered	Amount	Whether	% of voting					
1	Drip Capital Inc	17-12-2025	3,50,44,241	3,50,44,241	Financial Claim by Drip Capital Inc.	No	No	NO	64.84%	0.00	0.00	0.00	0.00	
2	M/s Yes Bank	18-12-2025	1,90,00,000	1,90,00,000	Cash Credit Loan	NO	No	No	35.16%	0.00	0.00	0.00	0.00	
			5,40,44,241	**5,40,44,241**					**100.00%**	**0.00**	**0.00**	**0.00**	**0.00**	

Notes — Liquidation Claims / List of Stakeholders

1.The claims admitted during the CIRP have been considered as the basis for preparation of the List of Stakeholders in the liquidation process.

2.Claims which were verified and admitted during the CIRP have not been re-verified by the Liquidator, in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.

3.Claims received during the CIRP but not verified during the CIRP have been verified by the Liquidator in accordance with Regulation 30(2) of the Liquidation Process Regulations, 2016.

4.The amount admitted in the List of Stakeholders represents the amount determined after considering the claim submitted, documents/evidence available and verification undertaken, wherever applicable.

5.Where a claim has been rejected, wholly or partly, the reasons for such rejection/reduction have been recorded and communicated to the concerned claimant in accordance with the applicable provisions.

6.The List of Stakeholders has been prepared category-wise based on the proofs of claims submitted and accepted, in accordance with Regulation 31 of the Liquidation Process Regulations, 2016.

7.The amounts reflected in the List of Stakeholders are subject to revision/updation in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the Liquidation Process Regulations, 2016.

8.Claims submitted during the liquidation process have been verified by the Liquidator and admitted/rejected, wholly or partly, based on the supporting documents and information available.